इसके लिए अलग सवाल पूछा जाये तो मैं जवाब दे सकता हूं ।

Mr. Speaker: I thought his question was whether dictionary-making also will be entrusted to this commission, so that they may supervise whatever has been done. A dictionary will include scientific terms also.

Dr. K. L. Shrimali: Among the functions of the commission which we are proposing are:

(a) reviewing the work done so far in the field of scientific and technological terminology in the light of the principle laid down in paragraph 3 of the Presidential Order;

(b) formulation of principles relating to co-ordination and evolution of scientific and technical terminology into Hindi and other languages;

(c) co-ordination of the work done by different agencies in the States in the field of scientific and technological terminology with the consent or at the instance of the State Governments concerned, and approval of glossaries for use in Hindi and other Indian languages as may be submitted to is by the concerned agencies;

(d) taking up preparation of standard scientific textbooks using the new terminology evolved or approved by it; preparation of scientific and technical dictionaries and translation into Indian languages of scientific books in foreign languages.

These are some of the functions which are proposed, but they are not final.

विदेशी बैंकों में भारतीय खाते

*६६९. **श्री प्रकाश वीर शास्त्री :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत में कुछ ऐसे व्यक्ति हैं जिन्होंने अन्य देशों में बैंकों में अपने खाते खोल रखे हैं;

(ख) क्या सरकार को विदित है कि अब भी पर्याप्त धन अप्रत्यक्ष रूप में विदेशों को भेजा जाता है; और

(ग) क्या रुपया जमा कराने वाले ये लोग सरकार को विदेशी बैंकों में अपनी जमा राशि तथा अन्य धन का ब्यौरा बताते हैं ?

वित्त उपमंत्री (श्री ब० रा० भगत) : (क) से (ग). सम्भवत: माननीय सदस्य विदेशों के बैंकों में भारतीय राष्ट्रजनों द्वारा विदेशी मुद्रा में जमा की गयी रकमों के बारे में जानकारी हासिल करना चाहते हैं । मौजूदा नियमों के अनुसार भारतीय राष्ट्रजनों के लिए, विदेश में खाता खोलने या उसे चालू रखने के लिए, भारतीय रिज़र्व बैंक की इजाज़त लेना ज़रूरी है । लेकिन ऐसी किसी भी रकम के लिए छूट दे दी गयी है जो ८ जुलाई १९४७ को पौण्ड स्टर्लिंग के रूप में किसी खाते में जमा हो और वह खाता उस तारीख से पहले से मौजूद हो । रिज़र्व बैंक से पहले से इजाज़त लिए बगैर ऐसे खाते में नयी रकमें जमा नहीं करायी जा सकतीं । न रिज़र्व बैंक और न सरकार के पास ऐसा कोई साधन है जिससे विदेशी बैंकों में बिना इजाज़त लिये जमा की गयी रकमों की जांच-पड़ताल की जा सके, क्योंकि वे बैंक ऐसी रकमों के बारे में सूचना देने के लिए बाध्य नहीं हैं । लेकिन प्रवर्तन निदेशालय, यानी डाइरेक्टरेट आफ एनफोर्समेण्ट, बिना इजाज़त के लेनदेन और बिना इजाज़त के खाता चालू रखने पर कड़ी नजर रखता है और जो लोग हमारे विदेशी मुद्रा (विनिमय) नियमों को तोड़ते हैं उनके खिलाफ उचित कार्रवाई करता है ।

It is presumed that the hon'ble Member seeks information regarding foreign holdings by Indian nationals in banks in foreign countries. Under the current regulation, it is necessary for Indian nationals to take the Reserve Bank of India's permission for opening or maintaining an account abroad. An exemption has, however, been granted for any sum held as on 8th July, 1947 in an account expressed in pound sterling and in existence prior to that date. No fresh credits can be made, to such an account without the prior permission of the Reserve Bank. Neither the Reserve Bank nor the Government have any means of verifying unauthorised holdings in foreign banks as the latter are under no obligations to disclose such information. The Directorate of Enforcement, however, keeps a close watch on unauthorised transactions and unauthorised maintenance of accounts and takes appropriate action against those who violate our Foreign Exchange Regulations.

श्री प्रकाश वीर शास्त्री : क्या मैं यह जान सकता हूं कि कम्युनिस्ट नेता श्री डांगे के घर से कुछ ऐसे कागजात बरामद हुए हैं जिन से पता चलता है कि नेशनल बैंक, ग्रिंडले, लन्दन, में उनका ३५०१६ पाउंड जमा है और उसमें आखिरी रकम फरवरी १९६० में जमा की गयी थी ?

श्री ब० रा० भगत : इस प्रश्न का उत्तर तो इससे पहले वित्त मंत्री इस सदन में दे चुके हैं ।

Mr. Speaker: This was already asked and an answer was given that documents were also seized and so on.

श्री प्रकाशवीर शास्त्री : क्या मैं जान सकता हूं कि अखिल भारतीय शान्ति परिषद, इंडिया सोवियत कल्चुरल सोसाइटी, हिन्द चीन फ्रेंडशिप एसोसिएशन और अखिल भारतीय प्रोग्रेसिव राइटर्स एसोसिएशन, ऐसे जो कम्युनिस्ट प्रेरित संगठन हैं, उनके भी खाते बैंकों में हैं ?

अध्यक्ष महोदय : फारिन बैंकों में ।

श्री ब० रा० भगत : अगर उनका रुपया गलत ढंग से जमा होगा तो हम उनके खिलाफ भी कार्रवाई करेंगे, मगर अभी तक हमको उसका कोई पता नहीं है ।

श्री रघुनाथ सिंह : अभी आपने बताया कि डांगे जी के सम्बन्ध में पहले उत्तर दिया जा चुका है । इसके पहले यह कहा गया था कि डांगे जी के केस के सम्बन्ध में एन्क्वायरी हो रही है । हम जानना चाहते हैं कि उस एन्क्वायरी का क्या परिणाम हुआ और अब तक क्या कार्रवाई हुई है ?

श्री ब० रा० भगत : अब डायरेक्टर आफ एनफोर्समेंट ने उन पर उचित कार्रवाई की है और एन्क्वायरी से भी बढ़ कर अब मामला एडजूडिकेशन में पहुंच गया है ।

Shri Ansar Harvani: Is the Government aware that some of the Indian Princes and some big merchants of this country often go abroad, take out a lot of money and credit them in these banks? What action has been taken against them?

Shri B. R. Bhagat: So far as Princes and others who had accounts prior to 8th July, 1947 are concerned, as I said in my main reply, they are authorised to maintain those accounts, but any credit or debit to those accounts is subject to the permission of the Reserve Bank. So, when they go out, they can incur expenditure, but that has to be approved by the Reserve Bank.

Shri Sinhasan Singh: The hon. Deputy Minister stated in his reply that the Directorate of Enforcement was looking after these affairs, but he has also stated that the foreign banks are under no obligation to inform us about these transactions. So, may I know how this Directorate comes to know as to who has deposited, when he has deposited? How does it get that information?

Shri B. R. Bhagat: It applies its own intelligence.

Shri S. M. Banerjee: May I know whether after the issue of the notification dated 25th September, 1958, some of the persons who have their accounts made declarations; if so how many, and who are those persons?

Shri B. R. Bhagat: I want notice of this question.

Shri Kamal Singh: Can the hon. Deputy Minister tell us whether this tendency of sending money abroad is growing; if so, what is the reason?

Shri B. R. Bhagat: How can we say that they send it secretly and illegally? If it comes to our notice, we catch it. If the number of cases is any indication, the Directorate of Enforcement has been, on an average, catching about 100 cases a month. The hon. Member may draw his own inference.

श्री अ० मु० तारिक : बहुत से राजे महाराजों के मरने के बाद उनकी वसीयत के जरिये यह मालूम होता है कि वह काफी दौलत गैर मुल्की बैंकों में छोड़ गये हैं । अभी नवाब साहब भोपाल के मरने के बाद मालूम हुआ कि फारिन बैंकों में उनकी काफी दौलत जमा थी । मैं वजीर साहब से यह जानना चाहता हूं कि क्या गवर्नमेंट को इस की इत्तला उनके मरने के पहले से थी, और क्या और राजे महाराजों के बारे में भी गवर्नमेंट को इस तरह की इत्तला है ?

[بہت سے راجے مہاراجوں کے مرنے کے بعد ان کی وصیت کے ذریعے یہہ معلوم ہوتا ہے کہ وہ کافی دولت غیر ملکی بینکوں میں چھوڑ گئے ہیں - ابھی نواب صاحب بھوپال کے مرنے کے بعد معلوم ہوا کہ فارن بینکوں میں انکی کافی دولت جمع تھی - میں وزیر صاحب سے یہہ جاننا چاہتا ہوں کہ کیا گورنمنٹ کو اس کی اطلاع ان کے مرنے کے پہلے سے تھی - اور کیا اور راجے مہاراجوں کے بارے میں بھی گورنمنٹ کو اس طرح کی اطلاع ہے -]

वित्त मंत्री (श्री मोरारजी देसाई) : उनका सब कुछ मालूम था ।

अध्यक्ष महोदय : सब कुछ मालूम था ।

Everything was known already.

Shri Harish Chandra Mathur: The hon. Prime Minister, during his last visit abroad, expressed the opinion that there was lavish expenditure by certain Indian Princes and others. May I know whether that lavish expenditure is with the permission and the knowledge of the Reserve Bank?

Shri B. R. Bhagat: As I said, under the rules, expenditure met out of these accounts or credits added to them, are subject to the approval of the Reserve Bank.

Shri Joachim Alva: Is there an entry in the income-tax return that the assessee has had an account in the past or is having an account at present in foreign countries? If there is no such provision, will Government include such a provision?

Shri Morarji Desai: It is a suggestion for action.

Shri Viswanatha Reddy: May I know the method by which we can discover the balances in foreign banks of Indian nationals? May I know whether any proposal is under consideration for lenient treatment of those who make voluntary disclosures of their foreign exchange reserves even at this stage?

Shri B. R. Bhagat: We gave a period after the notification of 25th September, 1958. Within that period anybody who surrendered his account was given very lenient treatment. After that, the question of any such treatment does not arise.

Shri Sugandhi: May I know whether it is a fact that Shri S. A. Dange has another account in some Czechoslovakian bank?

Shri B. R. Bhagat: That does not arise out of the main question.

Mr. Speaker: If the hon. Member has got any information, he will pass it on to the Finance Minister.

Free Education for Children of Teachers

\+

*970. **Shri Ram Krishan Gupta:**
Shri Chintamoni Panigrahi:
Shri Assar:
Shrimati Renu Chakravartty:
Shri D. C. Sharma:

Will the Minister of **Education** be pleased to state:

(a) whether the recommendation to give facilities of free school education to the children of primary and secondary school teachers has been considered by Government by now; and

(b) if so, what is the reaction of Government to this recommendation?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). The Government agree in principle with the suggestion that has been made, as providing a means of ameliorating the financial condition of the teachers and have commended it to the notice of the State Governments within whose sphere of responsibility its implementation lies. The Government trust that the State Governments will give the matter the consideration that it deserves, in the light of their resources.

Shri Ram Krishan Gupta: May I know whether any aid has been given to the State Governments to implement this programme as suggested by the Central Government?

Dr. K. L. Shrimali: No asistance has been given by the Central Government, but the response from the State Governments has been very encouraging.

Shri D. C. Sharma: May I know how many State Governments have approved of this scheme?

Dr. K. L. Shrimali: The conditions vary from State to State. For example, in Andhra Pradesh, education up to the eighth class is free for all children; and the children of non-gazetted employees of the State Government, including teachers of Government and aided schools are allowed half-fee concession in classes ninth to twelfth. In Assam . . .

Mr. Speaker: The hon. Minister may kindly lay a statement on the Table of the House.

Dr. K. L. Shrimali: I think it will be better if I place the full information on the Table of the House.

श्री प्रकाश वीर शास्त्री : क्या मैं जान सकता हूं कि जिस तरीके से रेलवे मंत्रालय ने अपने थोड़ा वेतन पाने वाले कर्मचारियों को सुविधा देने के लिए उनकी संतानों को निःशुल्क शिक्षा और वर्दी आदि देने का प्रबन्ध किया है तो उसी प्रकार शिक्षा मंत्रालय अपने जो थोड़ा वेतन पाने वाले कर्मचारी हैं उनके बच्चों के लिए स्कूलों और कालिजों में निःशुल्क शिक्षा की व्यवस्था करेगा ?

डा० का० ला० श्रीमाली : यही मशविरा स्टेट गवर्नमेंट्स को दिया गया है कि जो अध्यापकों के बच्चे हैं उन सब को निःशुल्क शिक्षा मिल सके। हम ने कहा कि हाई स्कूल तक कोई फीस न ली जाय और बाकी आगे की जो युनिवरसिटी की तालीम है कम से कम जो लड़के फर्स्ट क्लास निकलते हैं उनको निःशुल्क शिक्षा दी जाय ।

Shri Venkatasubbaiah: May I know whether the Andhra Pradesh Government have sought financial assistance from the Central Government, to extend free educational facilities for the sons of the NGO's and school teachers, studying in the secondary stage?

Dr. K. L. Shrimali: As far as I am aware, the Andhra Pradesh Government have already written to us that they do not have adequate financial resources. I am not sure whether they have asked for any assistance.